

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 1
173/241- 242/PB/2019

IN THE MATTER OF:

Emaar Holding II
v.
Emaar MGF Land Limited

.... Petitioner

.... Respondent

Order U/s. 241-242

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Mr. Sajan Poovayya, Sr. Adv., Adv. Aman Ahluwalia, Ms. Ruby Singh Ahuja, Ms. Hancy Maini, Ms. Aakriti Vohra, Ms. Sanya Dua, Mr. Jappanpreet Hora, Ms. Tahira Karanjawala
For the Respondent : Sr. Adv. U. K. Chaudhary, Adv. Manisha Chaudhary, Adv. Mansumyer Singh, Adv. Manisha Sharma, Adv. Shravan Chandrashekhar for R-2, 3, 4 & 8
Mr. Vipul Ganda, Adv.; Ms. Amodini Raina, Adv; Ms. Snigdha Pal, Adv. for R-26
For Emaar India : Ms. Shivangi Bajpai, Adv.

ORDER

Ivn. P-10/2023, IA(CA)-14/2022, IA(CA)-15/2022, CA-349/2022, CA-146/2022, CA-53/2022, CA-634/2020, CA-70/2020, CA-89/2020, CA-225/2021, CA-146/2023

Mr. Sajan Poovayya, Ld. Sr. Counsel appeared on behalf of the Petitioner through VC. Mr. U.K. Chaudhary, Ld. Sr. Counsel appeared physically on behalf of the Respondent and seeks two weeks' time to file his written submissions and issue-wise chart in the matter. The time prayed for is granted.

At request and by consent, list the matter for physical hearing on **25.04.2024** **for arguments of the Respondent's counsel.**

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)